

Caveat Petn No. 84 of 2014

10.06.2014

HON'BLE THE CHIEF JUSTICE

Shri N Mozika, Advocate, present for the caveator.

Since the caveator has been served, caveat petition stands discharged.

CHIEF JUSTICE

dev
10.06.14

Crl Petn No. 7 of 2014

10.06.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioners.

Shri R Gurung, GA, present for the respondents.

Heard.

By means of this criminal petition moved under Section 482 Code of Criminal Procedure, 1973, petitioners have sought quashing of the proceeding of GR Case No. 12(s) of 2011, State vs. Abhinash Kumar Roy & Arjun Kumar Roy, relating to offences punishable under Sections 354/509 IPC, pending before the Court of Judicial Magistrate (Smti RM Kharsyntiew), Shillong.

Learned counsel for the State respondents prays for and is allowed three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
10.06.14

CR(P) No. 28 of 2013

10.06.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri N Mozika, counsel
for the petitioners. List on 19.06.2014 for hearing.

CHIEF JUSTICE

dev
10.06.14

MC No. 161 of 2014
IN WP(C) No. 198 of 2014

10.06.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 198 of
2014.

CHIEF JUSTICE

dev
10.06.14

MC No. 162 of 2014
IN WP(C) No. 319 of 2013

10.06.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 319 of
2013.

CHIEF JUSTICE

dev
10.06.14

WP(C) No. 57 of 2014

10.06.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri H Kharmih, Advocate, present for respondents
No. 1 to 4.

Learned counsel for respondents No. 1 to 4 prays
for and is allowed further four weeks' time to file counter
affidavit.

List after four weeks along with WP(C)No. 277 of
2013.

CHIEF JUSTICE

dev
10.06.14

WP(C) No. 174 of 2014

10.06.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri S Sen, Advocate, present for respondents No. 1 and 2.

Shri B Deb, Advocate, present for respondents No. 3 to 5.

Learned counsel for respondents pray for and are allowed further four weeks' time to file their counter affidavits.

List after four weeks.

CHIEF JUSTICE

dev
10.06.14

WP(C) No. 176 of 2014

10.06.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the petitioner.

Ms NG Shylla, Advocate, present for respondents
No. 1 to 3.

Learned counsel for respondents No. 1 to 3 prays
for and is allowed further four weeks' time to file counter
affidavit.

List after four weeks.

CHIEF JUSTICE

dev
10.06.14

WP(C) No. 188 of 2013

10.06.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the petitioners.

Shri S Dey, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
10.06.14

WP(C) No. 197 of 2014

10.06.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, present for the State respondents No. 1 to 4.

Learned counsel for respondents No. 1 to 4 prays for and is allowed four weeks' time to file counter affidavit.

Issue notice to respondent No. 5, who may also file is counter affidavit within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
10.06.14

WP(C) No. 198 of 2014

10.06.2014

HON'BLE THE CHIEF JUSTICE

Shri KS Kynjing, Advocate General, assisted by Shri ND Chullai, Senior GA, present for the petitioners.

Shri N Mozika, Advocate, present for the respondent.

By means of this writ petition, the petitioners have challenged the order dated 05.05.2014, passed in Case No. MIC/Appeal/3/2014/51, by the State Information Commission, Meghalaya.

Learned counsel for the respondent prays for and is allowed three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
10.06.14

WP(C) No. 277 of 2013

10.06.2014

HON'BLE THE CHIEF JUSTICE

Shri SA Sheikh, Advocate, present for the petitioner.

Shri H Kharmih, Advocate, present for respondents No. 1 to 4.

Shri S Dey, Advocate, present for respondent No. 5.

Affidavit-in-opposition has been filed on behalf of respondent No. 5. Same be taken on record.

Learned counsel for respondents No. 1 to 4 prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
10.06.14

WP(C) No. 319 of 2013

10.06.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Ms P Roy, Advocate, present for respondent No.1.

Shri BB Narzary, Senior Advocate, assisted by Ms PS Nongbri, present for respondents No. 2 to 4.

Shri ND Chullai, Senior GA, present for respondents No. 5 and 6.

Learned counsel for respondents No. 2 to 4 prays for and is allowed further ten days' time to file counter affidavit.

List after ten days. Meanwhile, other respondents are also allowed to file their counter affidavits.

CHIEF JUSTICE

dev
10.06.14

10.06.2014

HON'BLE THE CHIEF JUSTICE

Shri H Abraham, Advocate, present for the petitioners.

Shri K Khan, Addl. Senior GA, present for respondents No. 1 to 4.

Shri B Khyriem, Advocate, present for respondents No. 5 and 6.

Shri S Sen Gupta, Advocate, present for respondents No. 7 to 71.

Rejoinder affidavit has been filed on behalf of the petitioners to the counter affidavits filed on behalf of respondents No. 4 to 6, and respondents No. 7 to 16. Same be taken on record.

Counter affidavits on behalf of respondents No. 17 to 26, respondents No. 27 to 41, respondents No. 43 to 53, respondents No. 55 to 59, respondent No. 61, respondents No. 65 to 68, and respondent No. 70 have also been filed now. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed three weeks' time to file rejoinder affidavit to the abovementioned counter affidavits.

List after three weeks.

CHIEF JUSTICE

dev
10.06.14

